

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ZENICA CARS INDIA PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Zenica Cars India Private Limited
2.	Date of incorporation of corporate debtor	4 th May 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900HR2007PTC043098
5.	Address of the registered office and principal office (if any) of corporate debtor	Orchid Centre, Sector - 53 Golf Course Road, Gurgaon, Haryana, India - 122001
6.	Date of closure of Insolvency Resolution Process	25.04.2025
7.	Liquidation commencement date of corporate debtor	25.04.2025 (By Order of Hon'ble NCLT, Chandigarh, Bench-II, in IA No. 403 of 2022 in CP (IB) No. 263 of 2018)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: CA Navneet Gupta Regn No: IBBI/IPA-001/IP-P00361/2017-18/10619
9.	Address and e-mail of the liquidator, as registered with the Board	Address: #1598, Level-1, Sector 22-B, Chandigarh - 160022 Email Id: navguptaca@gmail.com Phone: 0172-5085213, 0172-5012214 Mobile: 9814333213
10.	Address and e-mail to be used for correspondence with the liquidator	Address: #1598, Level-1, Sector 22-B, Chandigarh - 160022 Email Id: liq.zenicacarsindia@gmail.com
11.	Last date for submission of claims	25.05.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench II, has ordered the commencement of liquidation of the Zenica Cars India Private Limited on 25.04.2025 under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of Zenica Cars India Private Limited are hereby called upon to submit their claims with proof on or before 25.05.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


CA Navneet Gupta
Liquidator

Date: 26.04.2025
Place: Chandigarh

Zenica Cars India Private Limited
Regn No: IBBI/IPA-001/IP-P00361/2017-18/10619
AFA Valid upto: 31.12.2025

Classifieds

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